

State Vs. Sourabh
FIR No.159/2020
PS Prem Nagar
U/sec. 394/397/411/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mohd. Anas, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that investigation qua him has already been concluded and he is no more required for further investigation. Further that nothing incriminating has been recovered from the applicant and the alleged recovery is planted one. Further that the applicant is running in J/C since 01.05.2020 and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

Perusal of the record shows that the allegations against

the applicant in the present case are very serious in nature. Clearly the investigation in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Srikant @ Appu
FIR No. 180/19
PS Subhash Palace
U/sec. 353/186/332/307/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Jayant Tewari, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

At request, let copy of reply be sent to Ld. Counsel for applicant through email/watsap etc.

Put up for further consideration on **12.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Sunny

FIR No. 70/18

PS Subhash Place

U/sec. 302/392/394/397/411/34 IPC & 25/27 Arms Act

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused. As per report of IO, there is no other involvement of the applicant.

Let conduct report be called from the concerned Jail Superintendent for 15.06.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

10.06.2020/pk

State Vs. Vijay @ Chand
FIR No. 518/2016
PS Subhash Place
U/sec. 364A/365/341/120B IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Sh. Arvind Vats, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that in the present matter evidence is going on and the material witnesses including the kidnapped boy has already been examined and there is no material evidence on record against the applicant till date. Further that co-accused have already been granted by bail by court through different orders. Further that conclusion of trial will take quite some time and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on

bail.

It is matter of record that co-accused persons have already been granted bail by Ld. Duty Judges vide different orders with a common observation that material witnesses have already been examined and they have not supported the case of the prosecution, so, the applicant is also entitled to bail on the ground of parity. Hence, the application is allowed and applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 50,000/- to the satisfaction of Ld. MM/DutyMM/Jail Superintendent.

Applicant is also directed not to contact or influence the remaining witnesses in any manner.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Annu @ Jannat

FIR No. 83/2020

PS Prem Nagar

U/sec. 306 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State
Mr. Amitabh Kumar, Ld. Counsel for the
applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

Let conduct report be called from the concerned Jail Superintendent and IO be directed to file previous involvement report of the accused on next date of hearing.

Put up for further consideration on **15.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

10.06.2020/pk

State Vs. Prince Dabas
FIR No.277/2019
PS North Rohini
U/sec. 304B/406/498A/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Ankit Aggarwal, Ld. Counsel for the applicant/accused.

Mr. Parveen Dabas and Mr. Mobin Akhtar, Id. Counsels for the complainant.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State and learned counsels for the complainant.

The applicant is seeking bail on the ground that the applicant is running in J/C since 04.09.2019 and investigation qua him has already been completed. Further that parents of the applicant are suffering from various ailments. Further that

mother of the applicant has already been released on bail and father of the applicant has already been released on interim bail of 90 days. Further that no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. The applicant is brother-in-law of the deceased. Trial in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage. The case of the applicant is at different footing from the case of the co-accused who were granted bail/interim bail.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Karam Parcha
FIR No. 537/2019
PS Sultan Puri
U/sec. 392/394/411/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Sanjeev Tomar, Ld. Counsel for the
applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that he is running in J/C since 11.03.2020 and investigation qua him has already been completed and he is no more required for further investigation, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature. The applicant can temper the evidence or influence the witnesses if

enlarged on bail at this stage. The applicant is involved in several other cases of similar nature.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Mahesh @ Shankar
(Applicant Pinto)
FIR No.150/2018
PS Sultan Puri
U/sec. 308/354B/354/34 IPC IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Babita Tyagi, Ld. Counsel for the applicant/accused.

This is an application for regular bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that after completion of investigation, charge-sheet has already been filed and the applicant is no more required for further investigation. Further that interim bail of 45 days was granted to the applicant and he has not misused the same. Further that no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

Perusal of record shows that the IO has not filed the report qua the applicant and infact the report is qua accused namely Mahesh @ Kalu and the same is of no use qua the applicant. The IO is directed to file a proper report qua the applicant Pinto on next date of hearing.

Learned counsel for applicant is also directed to place on record the copy of previous bail order.

Put up for further consideration on **15.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Sharukh
FIR No. Not Known
PS Not Known
U/sec. Not Known

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Sudesh Kumar, Ld. Counsel for the
applicant/accused.

This is an application for anticipatory bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused. It is reported by IO that there is no FIR registered against the applicant in P.S. Khanjawala. The IO has however reported that one report regarding missing of 'K' (actual name not disclosed) has been lodged by her mother.

Considering the facts and circumstances, the present application is **disposed off** with directions to the IO to issue three days prior notice to the applicant in case he is required to be arrested in the present case.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Shivam
FIR No. 0092/2020
PS Vijay Vihar
U/sec. 392/394/397/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Sh. Hari Kishan, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that applicant was arrested on the disclosure statement of co-accused and nothing incrimination has been recovered from the applicant. Further that after completion of investigation, charge-sheet might have been filed by the IO and applicant is no more required for further investigation, so, he be released on bail.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature.

Though charge-sheet has already been filed but charges are yet to be decided and material witnesses are yet to be examined and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Shambhu

FIR No. 01/2017

PS Kanjhawala

U/sec. 302 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal Aid Counsel for the
applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **07.01.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply filed. As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines

dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Shambhu** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Pradeep

FIR No. 452/2017

PS Kanjhawala

U/sec. 302/307/120B/201/34 IPC & 25/27 Arms Act

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal Aid Counsel for the
applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **12.01.2018** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply filed. As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee

of the Hon'ble High Court.

Accordingly, applicant **Pradeep** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Shri Prakash @ Mistri

FIR No. 21/2017

PS South Rohini

U/sec. 302 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal Aid Counsel for the
applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **13.02.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply filed. As per report of IO, there is nothing to suggest about the previous involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020

of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Shri Prakash @ Mistri** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Sandeep @ Rahul
FIR No. 173/2017

PS Mangol Puri

U/sec. 302 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal Counsel for the
applicant/accused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **01.02.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply filed. As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Sandeep @ Rahul** is admitted to

interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Phool Chand Yadav

FIR No.372/2019

PS Ashok Vihar

U/sec. 307/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Shashi Jaiswal, Ld. legal Counsel for the
applicant/accused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **04.09.2019** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, the case is now u/sec. 302/34 IPC. So, in these circumstances, the case of the applicant is not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

Copy of this order be sent to Jail Superintendent as

well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Hasan Raja
FIR No. 78/2017

PS Subhash Place

U/sec. 365/364A/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Atul Bansal, Ld. Counsel for the applicant/accused.

As per earlier orders, the complainant has already been served with a notice but she has not joined.

Reply already filed by the IO. Conduct report is already on record.

Arguments heard. Record is perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **26.02.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances,

the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Hasan Raja** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Mahender Rai
FIR No. 528/2019
PS Prem Nagar
U/sec. 376 IPC & 6 POCSO Act

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Shashi Jaiswal, Ld. Legal aid Counsel for the applicant/accused.

Previous involvement report filed by the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Let proper/detailed reply be filed by the IO on next date of hearing.

Let notice be sent to complainant for next date of hearing.

Put up for further consideration on **16.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk

State Vs. Shahnawaz

FIR No. 300/2017

PS Subhash Place

U/sec. 302 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal aid Counsel for the
applicant/accused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **26.07.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Reply filed. As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Shahnawaz** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Vijay Chugh
FIR No. 539/2018
PS Vijay Vihar
U/sec. 392/394/397/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the parties to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

This is a letter received from the Jail superintendent regarding conformation of FIR number regarding the bail order dated 06.06.2020 in case FIR No. 139/2018 P.S. Vijay Vihar.

The record of the bail application no. 1393/2020 has been produced in which the bail order dated 06.06.2020 was passed by the Ld. Duty Judge by mentioning the FIR No. as 139/2018.

As per report received today from the concerned IO, the actual FIR number is 539/2018 u/sec. 392/394/34 IPC and after completion of investigation charge-sheet was filed u/sec. 392/394/397/411/34 IPC and section 25/27 Arms Act.

Considering the facts and circumstances, it is found that a wrong FIR number has been mentioned in order dated 06.06.2020 due to oversight or typographical mistake.

Hence, the order dated 06.06.2020 stands modified to the effect that the actual FIR number is 539/2018. Other particulars

are same.

Application stands **disposed off**.

Copy of this order be sent to Jail Superintendent for information and compliance.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

**State Vs. Mohd. Kapil
FIR No. 78/2017**

PS Subhash Place

U/sec. 365/364A/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. Atul Bansal, Ld. Counsel for the applicant/accused.

As per earlier orders, the complainant has already been served with a notice but she has not joined.

Reply already filed by the IO. Conduct report is already on record.

Arguments heard. Record is perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **26.02.2017** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances,

the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Mohd. Kapil** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Deepak Dabas

FIR No.463/2016

PS Vijay Vihar

U/sec. 307/392/397/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the parties to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

No report is filed by the IO. The record of bail application also not produced as per order dated 09.06.2020.

Put up for compliance of order dated 09.06.2020 on **11.06.2020.**

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

10.06.2020/pk

State Vs. Jitender

FIR No.346/2019

PS Kanjhawala

U/sec. 302/304B/201/498A/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Mr. L.D. Mual, Ld. Counsel for the applicant/accused.

Previous order filed by Id. Counsel for applicant.

Perusal of record shows that the allegations against the applicant are very serious in nature as he is facing the allegations of dowry death. The applicant is brother-in-law of the deceased. Though the charge-sheet has already been filed but the important witnesses including complainant are yet to be examined. There are chances of influencing the witnesses if applicant is enlarged on bail/interim bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

Moreover, the previous application filed by applicant was dismissed by the Ld. Duty Judge on 29.05.2020 and no new

ground has emerged thereafter.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Dabbu Sharma @ Harsh

FIR No. 294/2017

PS Bharat Nagar

U/sec. 302/394/411/120B/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Shashi Jaiswal, Ld. legal Counsel for the
applicant/accused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **13.09.2017**. Further that initially section 302/394/411 r/w section 34, 120B & sec. 182 IPC was invoked but charges have been framed only u/sec. 302/120B against the applicant vide order dated 08.03.2018 of the Ld. ASJ. Copy of order is attached. Further that the case of the applicant is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no previous involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in

custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Dabbu Sharma @ Harsh** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk**

State Vs. Gopal
FIR No. 1179/2019
PS Sultan Puri
U/sec. 307/34 IPC

10.06.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Ld. Addl. P.P. for the State

Ms. Usha Rani, Ld. Legal aid Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused through DLSA.

Conduct report of the applicant/accused already filed by concerned Jail Superintendent.

Let a report regarding previous involvement of the applicant be called from IO on **16.06.2020**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
10.06.2020/pk